

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P./100/321/2018 in
O.A./100/2649/2017

New Delhi, this the 25th day of March, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

All India Bharat Sanchar Nigam Limited
Executives' Association
Through its General Secretary
Shri Prahlad Rai S/o Shri Keshar Rai,
Central Headquarters,
New DelhiApplicant

(Through Mrs. Rani Chhabra, Advocate)

Versus

1. Mrs. Aruna Sundera Rajan
Chairperson, Telecom Commission
Cum Secretary, Telecom
2nd Floor, Sanchar Bhawan,
20, Ashoka Road, New Delhi
2. Shri Anupam Srivastava
Chairman cum Managing Director,
Bharat Sanchar Nigam Limited
3rd Floor, Bharat Sanchar Bhawan,
Janpath, New Delhi

(Through Shri Subhash Gosain, for respondent 1
Shri D.S. Mahendru, for respondent 2)

ORDER (Oral)

Justice L. Narasimha Reddy, Chairman

This contempt case is filed alleging that the respondents did not implement the directions issued by this Tribunal in its order dated 21.12.2017 in OA No.2649/2017.

2. Today, it is reported by the learned counsel for the parties that the order in the aforesaid OA has been challenged in Writ Petition No.9237/2018 before the Hon'ble High Court and on 15.02.2019, the High Court granted time to the respondents to implement the direction issued in the OA.

3. In that view of the matter, we find it unnecessary to keep the contempt case pending. It is accordingly closed. We also make it clear that it shall be open to the applicant to pursue further remedies depending on the interim or final order that may be passed by the High Court in the pending Writ Petition.

There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/dkm/